

**KARNATAKA LEGISLATIVE ASSEMBLY**

LEGISLATIVE ASSEMBLY SECRETARIAT  
POST BOX. 5074, VIDHANA SOUDHA  
BANGALORE-560 233

No. KLAS/Acts-1/903/MRA/2022 (Part-III)

Dated:18.09.2024

**NOTIFICATION**

In exercise of the powers conferred under Section 15 read with Section 12(c) of the Karnataka Legislature Salaries, Pensions and Allowances Act, 1956 the Special Board of the Karnataka Legislative Assembly hereby makes the following amendments to the Karnataka Legislature (Pensioners Medical Attendance) Rules, 2007 namely : -

**RULES**

**1. Title and commencement:-** (1) These rules may be called the Karnataka Legislature (Pensioners Medical Attendance) (Amendment) Rules, 2024.

(2) They shall come into force from the date of their publication in the Official Gazette.

**2. Amendment of rule 3:-** In the Karnataka Legislature (Pensioners Medical Attendance) Rules, 2007 in rule 3, after clause (v), the following shall be inserted namely :-

**“Note :** Notified Hospitals also include those Notified Hospitals, which have been expanded, upgraded with new name and new branch Hospitals opened in different districts of the State”.

By order and in the name of the  
Special Board,

**M.K. VISHALAKSHI**

Secretary  
Karnataka Legislative Assembly  
Secretariat